

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-254(PB)/2021

IN THE MATTER OF:

Pridhvi Assets Reconstruction and
Securization and Co. Ltd.

.... Applicant/Petitioner

v.

Cyber Media Research & Services Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 24.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Kunal Tandon & Ms. Richa Sandilya, Advs.

For the Respondent

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ORDER

Ld. Counsel for the Petitioner is directed to issue notice to the Respondent.

List the matter for hearing on **12.07.2021**.

SD/-
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)